

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No.2227 of 2002

New Delhi, this the 2nd day of May, 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Shri Randhir Singh,  
Vill - Lowa Khurd  
P.O. - Nunamajra, Teh - Bahadurgarh,  
Distt. - Jhajjar (Haryana)

.... Applicant

(By Advocate : Shri V.S. Tomar)

Versus

1. Director of Education Govt. of NCT of Delhi, Old Sectt., Delhi-110054.	3. Dy Director of Education Govt. of NCT of Delhi Distt. West(B) Vikaspuri, New Delhi.
2. Regional Director of Education (West), Govt. of NCT of Delhi, Distt. West (B), Vikaspuri, New Delhi.	.... Respondents

(By Advocate : Ms. Rashmi Chopra)

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

Learned counsel for applicant states that, for the present, he may be allowed to withdraw the present application and if so advised, he will file a separate application along with the relevant rules and instructions.

2. Allowed as prayed.

3. Subject to aforesaid, the present OA is dismissed as withdrawn.

(GOVINDAN S. TAMPI)  
MEMBER (A)

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*(Signature)*  
(V.S. AGGARWAL)  
CHAIRMAN